

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 270 OF 2013

Tuesday, this the 2nd day of September, 2014

CORAM:

**HON'BLE MR. U.SARATHCHANDRAN, JUDICIAL MEMBER
HON'BLE MRS. B.BHAMATHI, ADMINISTRATIVE MEMBER**

1. Sujesh K
Working as Field Investigator on contract basis
National Sample Survey Office (FOD)
Kendriya Bhavan 'A' Block, 4th Floor
Kallayi PO, Kozhikode – 673 003
2. Sr̄ekrishnan M
Working as Field Investigator on contract basis
National Sample Survey Office (FOD)
Kendriya Bhavan 'A' Block, 4th Floor
Kallayi PO, Kozhikode – 673 003
3. Muneer NB
Working as Field Investigator on contract basis
National Sample Survey Office (FOD)
Kendriya Bhavan 'A' Block, 4th Floor
Kallayi PO, Kozhikode – 673 003 ... **Applicants**

(By Advocate Mr.N.Unnikrishnan)

versus

1. Union of India represented by the Secretary
to Governments of India
Ministry of Statistics and Programme Implementation
SSS Division, Sardar Patel Bhavan
New Delhi – 110 001
2. The Director General
National Sample Survey Office
Field Operation Division (in short "FOD")
E Block – 6 Level 6-7, R.K.Puram
New Delhi – 110 066
3. The Deputy Director General
National Sample Survey Office (FOD)
Vellayani PO, Thiruvananthapuram – 695 522
4. The Director/Regional Head
Regional Office, Government of India
Ministry of Statistics and Programme Implementation
National Sample Survey Office (FOD)
Kendriya Bhavan 'A' Block,
Kozhikode – 673 003 ... **Respondents**

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: 2 :

(By Advocate Mr.Sunil Jacob Jose, SCGSC)

The application having been heard on 02.09.2014, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. U.SARATHCHANDRAN, JUDICIAL MEMBER

Mr.N.Unnikrishnan, learned counsel for applicants submitted that in view of the recent developments that have taken ^{place} at the instance of the Central Government and some enquiries are going on ^{on} regarding the selection of Field Investigators on contract basis by the Ministry of Statistics and Programme Implementation, he prays for permission to withdraw the OA. Accordingly, applicants are permitted to withdraw the OA with liberty to move fresh OA again on appropriate cause of action, if so advised.

2. Original Application is dismissed as withdrawn. No costs.

Dated, the 2nd September, 2014

B.Bhamathi

**B.BHAMATHI
ADMINISTRATIVE MEMBER**

U.Sarathchandran

**U.SARATHCHANDRAN
JUDICIAL MEMBER**

VS